

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH****Hearing by Video Conferencing****O.A. No.060/00550/2019**

Chandigarh, this the 16th day of September 2021

HON'BLE SH. SURESH KUMAR MONGA, MEMBER (J)

(Through video conference from Central Administrative Tribunal Chandigarh Bench)

HON'BLE SH. RAKESH KUMAR GUPTA, MEMBER (A)

(Through video conference from Central Administrative Tribunal Bangalore Bench)

Gurcharan Singh s/o Sh. Phagga Singh aged 72 years r/o H.L. No. 591, Phase-9, S.A.S. Nagar, Mohali- Punjab- 160055.

....Applicant

(BY: Sh. D.R. Sharma, Advocate)

Versus

1. Union of India through Secretary to Govt. Of India, Ministry of Finance Department of Revenue, North Block, New Delhi – 110001.
2. Director General, Filed Publicity, Government of India, Ministry of Information and Broadcasting, R.K. Puram, New Delhi – 110011.
3. Regional Director, Directorate of Filed Publicity, Government of India, CGO Complex, Ground Floor, Clock V, Kendriya Sadan, Sector 9 Chandigarh – 160009.
4. Union of India through its Secretary, Department of Personnel and Training (DoPT) North Block, New Delhi- 110001.
5. Pay and Accounts Officer, D.A.V.P. Room No. 748, 7th Floor- C Wing, S. Bhawan, New Delhi – 110001.

... .Respondents

(BY: Sh. Sanjay Goyal, Advocate)

O R D E R(Oral)**Per: SURESH KUMAR MONGA, MEMBER (J):**

1. At the very outset, Sh. D.R. Sharma, learned counsel for the applicant very fairly stated that the matter is squarely covered by a judgment rendered by the Hon'ble Supreme Court in the case of **Union of India and Others Vs. R.K. Sharma and Others** (Civil Appeal No. 1579/2021 decided on 28.04.2021) and, therefore, the claim made herein will not survive.
2. In view of the above statement made by learned counsel for the applicant, the Original Application is hereby dismissed.

**(RAKESH KUMAR GUPTA)
MEMBER (A)**

**(SURESH KUMAR MONGA)
MEMBER (J)**

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